

Open Court.

Central Administrative Tribunal,
Allahabad Bench, Allahabad.

Dated: Allahabad, This The 11th Day of October, 2000.

Coram: Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Hon'ble Mr. S. Dayal, A.M.

Original Application No. 1099 of 2000.

B.N. Tiwari,
aged about 57 years
son of Late M.N. Tiwari,
resident of 135 Punjabpura, Bareilly.

. . . Applicant.

Counsel for the applicant: Sri T.S. Pandey, Adv.

Versus

1. Union of India through General Manager,
North Eastern Railway, Gorakhpur.
2. Divisional Railway Manager, North Eastern
Railway Izatnagar Division, Bareilly.
3. Senior Divisional Personal Officer,
North Eastern Railway Izatnagar Division,
Bareilly.
4. S.P. Saxena, Guard Gr. A, through
Divisional Railway Manager, North Eastern
Railway Izatnagar Division, Bareilly.

. . . Respondents.

Order (Open Court)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

Heard counsel for the applicant. The grievance
of the applicant in this application under section
19 of the Administrative Tribunals Act is that
he is being paid salary less than respondent

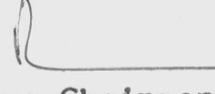


No.4 who is junior to him. It is also stated that this anomaly has occurred on account of wrong fixation of his pay. For this purpose applicant has already made a representation before Divisional Railway Manager on 7th April 2000 but his representation has not been decided and is still pending before respondent No.2.

2. Considering the facts and circumstances this petition is disposed of finally with a direction to the respondent No.2 to consider and decide the representation of the applicant by a reasoned and speaking order within three months from the date a copy of this order is filed. In order to avoid delay it shall also be open to the applicant to file a fresh copy of the representation along with the copy of the order. No order as to costs.



Member (A.)



Vice Chairman

Nafees.